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Title: Need to introduce categorization amongst Scheduled Castes with a view to do justice to the most backward downtrodden sections among SCs.

SHRI SURAVARAM SUDHAKAR REDDY (NALGONDA): Sir, this is regarding the categorization among the SCs in Andhra Pradesh. As one section felt that most backward among the SCs are not getting the benefit of reservations, there was a prolonged agitation throughout the State for quite sometime. The previous Government of Andhra Pradesh had agreed to the demand and implemented it. All political parties supported it. Andhra Pradesh Legislative Assembly also unanimously adopted a Resolution urging the Union Government to bring the categorization at Delhi. The Supreme Court rejected the Andhra Pradesh Government's decision on categorization on technical grounds. After that, the Andhra Pradesh Assembly has unanimously adopted the Resolution. The Union Government has appointed the Usha Mehra Commission on this issue which submitted its report in early 2008. There is a lot of unrest among people as the Government has not taken any decision in this regard till now. A very big agitation is going on. As the last session of the Fourteenth Lok Sabha is about to end, I urge upon the Government of India to introduce the categorization of SCs in the Reservation Act immediately and do justice to the most backward and downtrodden sections among the SCs in Andhra Pradesh.